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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
CHANDIGARH BENCH,  
CHANDIGARH.**

CP No.060/00131/2015 &  
M.A.No.060/00733/2015 in  
O.A.No.060/00368/2014

Date of Decision : 29.10.2015

CORAM: **HON'BLE MR. JUSTICE L.N. MITTAL, JUDICIAL MEMBER**  
**HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER**

V.K. Godwal, Junior Assistant (Retd.), H.No.861, Sector 47-A, Chandigarh.

Applicant  
...

Versus

Ms. Manpreet Kaur, PCS, the Director of Govt. Museum and Art Gallery,  
Chandigarh.

Respondents  
....

Present: Sh. Vikramjeet Singh, counsel for the applicant.  
Sh. Aseem Rai, counsel for the respondents

**ORDER**

**HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)**

1. Counsel for the parties have stated that the order of the Tribunal has since been complied with and the instant Contempt Petition has been rendered infructuous.
  
2. Accordingly, the instant Contempt Petition is disposed of as infructuous and notice issued to the respondent stands discharged.

  
**(JUSTICE L.N.MITTAL)  
JUDICIAL MEMBER**

  
**(RAJWANT SANDHU)  
ADMINISTRATIVE MEMBER**

Place: Chandigarh  
Dated: 29.10.2015.

SV: